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O.A. No. 221 of 2012

Surendranath Mohanta.....Applicant
VS
Union of India & Ors.....Respondents

Order dated: 19.03.2012

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&
Hon'ble Shri A. K. Patnaik, Member (Judl.)

Heard Mr. S. Mohanty, Ld. Counsel for the applicant and Mr. D.K.Bhera, Ld. Additional Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. Applicant, in this O.A., seeks his place of posting on transfer from Anandpur to one of his choice of places at Keonjhar. He has already represented to the authorities in this regard although there is no threat of transfer or any letter contemplating his transfer from the present place of posting. As such there is no impugned order in this O.A. Hence this O.A. is considered to be misconceived and deserves to be dismissed. Ordered accordingly.

3. However, since the representation of the applicant as at Annexure-A/1 is pending with the Respondents, the same may be considered by the Respondents

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as per rules/guidelines of the Department and necessary orders
may be passed under intimation to the applicant.

4. Send copies of this order to the Respondents and
free copies of this order be given to the Ld. Counsel appearing
for the parties.


MEMBER (Judl.)


MEMBER (Admin)

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